



**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.7621/2020
(S.W.P. No. 80/2017)

Monday, this the 17th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)**

Chamel Singh, Age 46 years
S/o Shri Harbans Lal
R/o 120-B, Uttam Nagar
Bye Pass Kunjwani
P.O. Gangyal, District Jammu.

...Applicant
(Mr. Hunar Gupta, Advocate)

VERSUS

1. State of J&K
Through Commissioner/Secretary
Higher Education Department
Civil Secretariat, Jammu.
2. J&K Public Service Commission
Resham Ghar Colony, Jammu
Through its Secretary.

...Respondents

(Mr. Amit Gupta, Additional Advocate General for respondent No.1 and Mr. F A Natnoo, Advocate for respondent No.2)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

The issue is about the validity of appointment made by the Jammu & Kashmir Public Service Commission in pursuance to the notification issued on 16.12.2013 to the post of Librarian / Physical Training Instructor in Higher Education Department. This very issue was discussed in great detail in **Dr. Saba Mughal v. State of Jammu & Kashmir & others** (T.A. No.9064/2020 [SWP No.1467/2016]) decided on 05.05.2021 and the T.A. was dismissed.

2. Following the same, we dismiss this T.A. also. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 17, 2021
/sunil/jyoti/sd/dsn/